

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 4645
TO BE ANSWERED ON FRIDAY, THE 20TH MARCH, 2026**

DISBURSAL OF VICTIM COMPENSATION IN POCSO CASES

**4645. SHRI APPALANAIDU KALISETTI:
DR. BYREDDY SHABARI:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases under the Protection of Children from Sexual Offences Act (POCSO) in which Special Courts recommended victim compensation during each of the last five years, State/UT-wise;
- (b) the number of such cases where compensation was fully disbursed, partially disbursed or not disbursed, State/UT-wise;
- (c) the average time taken between the recommendation by the Special Court and actual disbursal of compensation, State/UT-wise, including cases where prescribed timelines were exceeded;
- (d) the total funds allocated, released and utilised under Victim Compensation Schemes by each State/UT during the last five years; and
- (e) whether any monitoring mechanism exists within District Legal Services Authorities to ensure timely processing of compensation in POCSO cases?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

- (a) to (e):** The Legal Services Authorities award compensation to the victims under Section 396 of Bharatiya Nagarik Suraksha Sanhita (BNSS), 2023 / Section 357-A of erstwhile Criminal Procedure Code (Cr.P.C.), 1973. The role of State Legal Services Authority (SLSAs)/District Legal Services Authorities (DLSAs) is limited to pass award for compensation for the victims of crime under the Victim Compensation Schemes of State Governments. National Legal Services Authority (NALSA) does not maintain categories of victims who have been awarded compensation under POCSO Act. NALSA does not allocate any fund for Victim Compensation Scheme.

Section 357 of the Cr.P.C /Section 396 of BNSS provides that a Trial Court, when passing Judgement, may order the whole or any part of the fine recovered to be utilized inter alia for payment of compensation to the persons who has suffered an injury due to the acts of the convict. In 2009, with the introduction of Section 357-A in the Cr.P.C, the concept of rehabilitative compensation paid by the State emerged in the criminal justice system of India. Section 357-A was incorporated to specifically provide for compensation to victims and their family members. The provision also mandated every State Government to frame “a scheme for providing funds for the purpose of compensation to the victims or his dependents who have suffered loss or injury as a result of the crime and who, require rehabilitation”.

Section 357-A (4) & (5) / Section 396(4) & (5) of BNSS provides as under:

“(4) Where the offender is not traced or identified, but the victim is identified, and where no trial takes place, the victim or his dependents may make an application to the State or the District Legal Services Authority for award of compensation.

(5) On receipt of such recommendations or on the application under sub-section(4), the State or the District Legal Services Authority shall, after due enquiry award adequate compensation by completing the enquiry within two months.”

Similarly, as per Section 33(8) of The Protection of Children from Sexual Offences Act (POCSO) Act, 2012, *“In appropriate cases, the Special Court may, in addition to the punishment, direct payment of such compensation as may be prescribed to the child for any physical or mental trauma caused to him or for immediate rehabilitation of such child”*. As per Rule 9(4) and 9(5) of POCSO Rules, 2020, *“The compensation awarded by the Special Court is to be paid by the State Government from the Victim Compensation Fund or other scheme or fund established by it for the purposes of compensating and rehabilitating victims under Section 357-A of the Code of Criminal Procedure, 1973 or any other law for the time being in force, or, where such fund or scheme does not exist, by the State Government. The State Government shall pay the compensation ordered by the Special Court within 30 days of receipt of such order”*.

The State/UT-wise details of Victim Compensation awarded under Section 357-A of Cr.P.C/Section 396 of BNSS during the last five years from 2021-22 to 2025-26 (upto January 2026) as received from NALSA, are at **Annexures A1 to A5**.

**Statement referred to in reply to Lok Sabha Unstarred Question No. 4645 for answer on 20.03.2026
- Disbursal of Victim Compensation in POCSO Cases.**

Details of Victim Compensation awarded under Section 357-A of Cr.P.C / Section 396 of BNSS during FY 2021-22						
S.NO	SLSA	Applications received directly by Legal Service Institutions (A)	Applications / orders marked / directed by any Court (B)	Applications received including Court Orders (A+B)	Applications Decided	Compensation Awarded (in Rs.)
1	Andaman & Nicobar Islands	1	5	6	0	0
2	Andhra Pradesh	16	61	77	62	86,35,000
3	Arunachal Pradesh	20	22	42	4	17,50,000
4	Assam	314	206	520	664	19,92,13,000
5	Bihar	522	480	1,002	785	11,41,61,500
6	Chandigarh	7	20	27	17	24,00,000
7	Chhattisgarh	1,322	873	2,195	1,253	18,38,31,795
8	Dadra & Nagar Haveli	3	2	5	4	11,50,000
	Daman & Diu	0	0	0	0	0
9	Delhi	848	1,573	2,421	2,275	42,39,63,586
10	Goa	42	20	62	34	2,50,000
11	Gujarat	645	543	1,188	1,684	14,82,12,286
12	Haryana	47	356	403	364	11,35,75,000
13	Himachal Pradesh	56	47	103	62	1,11,25,000
14	Jammu & Kashmir	107	40	147	24	53,50,000
15	Jharkhand	205	361	566	672	12,27,86,201
16	Karnataka	150	347	497	1,309	3,01,31,000
17	Kerala	307	253	560	139	4,12,17,912
18	Ladakh	0	0	0	0	0
19	Lakshadweep	0	0	0	0	0
20	Madhya Pradesh	258	801	1,059	1,050	9,34,89,300
21	Maharashtra	146	81	227	246	2,90,68,500
22	Manipur	0	24	24	9	0
23	Meghalaya	95	63	158	75	1,25,24,000
24	Mizoram	41	209	250	12	31,50,000
25	Nagaland	34	0	34	37	1,00,77,000
26	Odisha	1,497	401	1,898	1,333	24,02,41,000
27	Puducherry	0	11	11	0	36,00,000
28	Punjab	324	258	582	485	8,55,57,500
29	Rajasthan	818	699	1,517	1,818	23,17,45,500
30	Sikkim	0	56	56	56	59,25,000
31	Tamil Nadu	504	117	621	194	2,29,53,346
32	Telangana	10	92	102	69	87,70,000
33	Tripura	45	8	53	42	1,14,50,000
34	Uttar Pradesh	103	0	103	103	1,49,05,000
35	Uttarakhand	24	86	110	46	1,04,54,000
36	West Bengal	204	152	356	246	2,70,85,000
	Grand Total	8,715	8,267	16,982	15,173	2,21,87,47,426

**Statement referred to in reply to Lok Sabha Unstarred Question No. 4645 for answer on 20.03.2026
– Disbursal of Victim Compensation in POCSO Cases.**

Details of Victim Compensation awarded under Section 357-A of Cr.P.C / Section 396 of BNSS during FY 2022-2023						
S.NO	SLSA	Applications received directly by Legal Service Institutions (A)	Applications / orders marked / directed by any Court (B)	Applications received including Court Orders (A+B)	Applications Decided	Compensation Awarded (in Rs.)
1	Andaman & Nicobar Islands	0	0	0	0	0
2	Andhra Pradesh	52	97	149	116	2,08,30,000
3	Arunachal Pradesh	80	4	84	57	2,39,50,000
4	Assam	290	450	740	573	10,09,20,000
5	Bihar	407	606	1,013	639	14,63,10,007
6	Chandigarh	5	37	42	63	1,52,50,000
7	Chhattisgarh	5,470	1,568	7,038	3,061	27,52,14,500
8	Dadra & Nagar Haveli	1	2	3	3	7,70,000
	Daman & Diu	0	21	21	6	10,00,000
9	Delhi	1,930	4,265	6,195	4,969	90,01,13,000
10	Goa	4	0	4	2	0
11	Gujarat	461	495	956	870	11,13,45,000
12	Haryana	48	600	648	598	15,79,47,500
13	Himachal Pradesh	72	112	184	58	3,28,85,000
14	Jammu & Kashmir	55	31	86	47	88,10,000
15	Jharkhand	259	799	1,058	512	16,13,80,500
16	Karnataka	158	606	764	966	11,80,97,953
17	Kerala	101	310	411	427	6,01,75,000
18	Ladakh	0	0	0	0	0
19	Lakshadweep	0	0	0	0	0
20	Madhya Pradesh	302	1,310	1,612	1,055	17,34,67,203
21	Maharashtra	96	142	238	192	2,19,41,000
22	Manipur	0	13	13	17	77,00,000
23	Meghalaya	270	100	370	106	1,64,79,500
24	Mizoram	192	460	652	65	1,64,60,000
25	Nagaland	19	0	19	16	32,50,000
26	Odisha	1,665	638	2,303	2,009	40,31,33,500
27	Puducherry	1	20	21	0	19,50,000
28	Punjab	439	351	790	709	13,63,99,918
29	Rajasthan	1,216	964	2,180	2,227	34,63,97,000
30	Sikkim	0	21	21	21	51,40,000
31	Tamil Nadu	536	172	708	318	7,36,73,771
32	Telangana	72	148	220	131	2,60,69,000
33	Tripura	29	34	63	55	87,10,000
34	Uttar Pradesh	132	0	132	132	2,01,10,000
35	Uttarakhand	328	106	434	334	2,43,35,000
36	West Bengal	506	258	764	546	5,78,23,000
	Grand Total	15,196	14,740	29,936	20,900	3,47,80,37,352

**Statement referred to in reply to Lok Sabha Unstarred Question No. 4645 for answer on 20.03.2026
– Disbursal of Victim Compensation in POCSO Cases.**

Details of Victim Compensation awarded under Section 357-A of Cr.P.C / Section 396 of BNSS during FY 2023-2024						
S.NO	SLSA	Applications received directly by Legal Service Institutions (A)	Applications/ orders marked/ directed by any Court (B)	Applications received including Court Orders (A+B)	Applications Decided	Compensation Awarded (in Rs.)
1	Andaman & Nicobar Islands	1	0	1	1	7,00,000
2	Andhra Pradesh	15	136	151	136	4,19,35,000
3	Arunachal Pradesh	79	1	80	75	1,70,27,000
4	Assam	342	487	829	831	13,47,39,750
5	Bihar	423	674	1,097	711	16,44,10,023
6	Chandigarh	18	19	37	25	71,00,000
7	Chhattisgarh	3,237	1,699	4,936	4,423	39,87,06,990
8	Dadra & Nagar Haveli	0	1	1	1	3,20,000
	Daman & Diu	0	16	16	13	5,00,000
9	Delhi	1,444	3,329	4,773	4,320	96,77,28,272
10	Goa	1	0	1	2	0
11	Gujarat	399	476	875	944	13,13,84,500
12	Haryana	112	534	646	645	19,32,83,138
13	Himachal Pradesh	99	52	151	69	2,15,64,500
14	Jammu & Kashmir	60	99	159	105	2,08,74,000
15	Jharkhand	228	959	1,187	846	26,51,11,750
16	Karnataka	128	596	724	812	10,35,01,378
17	Kerala	84	357	441	156	2,90,59,000
18	Ladakh	6	1	7	6	2,00,000
19	Lakshadweep	0	0	0	0	0
20	Madhya Pradesh	219	1,287	1,506	1,188	18,29,96,315
21	Maharashtra	134	88	222	221	2,33,76,000
22	Manipur	130	20	150	131	2,60,67,500
23	Meghalaya	234	94	328	87	1,42,00,000
24	Mizoram	402	410	812	244	4,14,70,000
25	Nagaland	17	0	17	31	68,55,000
26	Odisha	1,489	822	2,311	2,956	48,45,08,000
27	Puducherry	1	16	17	0	60,50,000
28	Punjab	240	353	593	609	12,52,86,500
29	Rajasthan	1,361	2,300	3,661	3,377	36,69,37,750
30	Sikkim	5	23	28	28	1,00,00,000
31	Tamil Nadu	807	133	940	307	7,62,88,000
32	Telangana	104	143	247	185	4,36,97,082
33	Tripura	32	27	59	64	1,70,35,000
34	Uttar Pradesh	134	0	134	134	1,85,16,500
35	Uttarakhand	213	122	335	215	2,61,80,000
36	West Bengal	346	313	659	452	6,13,97,788
	Grand Total	12,544	15,587	28,131	24,350	4,02,90,06,736

**Statement referred to in reply to Lok Sabha Unstarred Question No. 4645 for answer on 20.03.2026
– Disbursal of Victim Compensation in POCSO Cases.**

Details of Victim Compensation awarded under Section 357-A of Cr.P.C / Section 396 of BNSs during FY 2024-2025						
S.NO	SLSA	Applications received directly by Legal Service Institutions (A)	Applications / orders marked / directed by any Court (B)	Applications received including Court Orders (A+B)	Applications Decided	Compensation Awarded (in Rs.)
1	Andaman & Nicobar Islands	0	3	3	1	1,00,000
2	Andhra Pradesh	33	135	168	130	3,39,60,000
3	Arunachal Pradesh	61	0	61	4	3,00,000
4	Assam	221	608	829	798	19,38,03,762
5	Bihar	311	668	979	464	8,84,76,000
6	Chandigarh	6	14	20	12	76,50,000
6	Chhattisgarh	3,759	1,551	5,310	7,084	70,07,85,500
7	Dadra & Nagar Haveli	0	0	0	0	0
	Daman & Diu	0	1	1	2	0
9	Delhi	966	2,581	3,547	5,101	1,40,09,37,471
10	Goa	1	1	2	2	10,00,000
11	Gujarat	382	581	963	1,038	27,09,42,500
12	Haryana	47	473	520	549	13,96,25,500
13	Himachal Pradesh	121	70	191	86	1,09,80,000
14	Jammu & Kashmir	61	19	80	53	1,27,27,500
15	Jharkhand	457	1,062	1,519	983	25,30,18,131
16	Karnataka	94	663	757	494	9,84,73,000
17	Kerala	189	444	633	260	12,19,32,500
18	Ladakh	9	0	9	4	12,25,000
19	Lakshadweep	0	0	0	0	0
20	Madhya Pradesh	289	928	1,217	877	16,83,32,950
21	Maharashtra	131	80	211	269	3,37,81,000
22	Manipur	38	80	118	95	2,26,50,000
23	Meghalaya	294	118	412	67	91,00,000
24	Mizoram	114	19	133	23	93,50,000
25	Nagaland	11	11	22	16	17,50,000
26	Odisha	1,349	686	2,035	1,824	39,99,97,500
27	Puducherry	0	18	18	0	41,75,000
28	Punjab	81	319	400	423	8,58,69,602
29	Rajasthan	1,975	2,317	4,292	4,462	40,91,91,500
30	Sikkim	5	22	27	27	54,25,000
31	Tamil Nadu	566	249	815	626	13,87,00,815
32	Telangana	32	216	248	199	5,88,12,500
33	Tripura	34	25	59	33	1,07,25,000
34	Uttar Pradesh	362	0	362	362	5,23,04,900
35	Uttarakhand	235	124	359	346	3,93,95,000
36	West Bengal	298	299	597	297	6,12,40,000
	Grand Total	12,532	14,385	26,917	27,011	4,84,67,37,631

**Statement referred to in reply to Lok Sabha Unstarred Question No. 4645 for answer on 20.03.2026
– Disbursal of Victim Compensation in POCSO Cases.**

Details of Victim Compensation awarded under Section 357-A of Cr.P.C / Section 396 of BNSS during FY 2025-2026 (upto January 2026)						
S.NO	SLSA	Applications received directly by Legal Service Institutions (A)	Applications / orders marked / directed by any Court (B)	Applications received including Court Orders (A+B)	Applications Decided	Compensation Awarded (in Rs.)
1	Andaman & Nicobar Islands	0	12	12	2	2,00,000
2	Andhra Pradesh	2	152	154	152	5,84,90,000
3	Arunachal Pradesh	37	0	37	26	2,11,25,000
4	Assam	110	408	518	567	15,06,62,996
5	Bihar	189	343	532	349	6,52,45,000
6	Chandigarh	3	14	17	5	67,50,000
7	Chhattisgarh	770	705	1,475	1,249	16,62,60,500
8	Dadra & Nagar Haveli	0	2	2	2	8,00,000
	Daman & Diu	0	0	0	0	0
9	Delhi	323	1,489	1,812	2,361	93,87,48,500
10	Goa	1	11	12	4	2,25,000
11	Gujarat	155	548	703	668	21,65,34,000
12	Haryana	118	426	544	509	13,88,95,000
13	Himachal Pradesh	99	109	208	104	2,78,30,000
14	Jammu & Kashmir	20	22	42	4	23,50,000
15	Jharkhand	190	388	578	766	38,69,09,000
16	Karnataka	684	446	1,130	691	21,39,22,111
17	Kerala	84	232	316	68	77,00,000
18	Ladakh	0	8	8	5	12,50,000
19	Lakshadweep	3	2	5	2	3,00,000
20	Madhya Pradesh	145	774	919	1,492	25,06,69,900
21	Maharashtra	119	132	251	200	6,43,86,200
22	Manipur	15	28	43	37	78,75,000
23	Meghalaya	83	61	144	27	40,70,000
24	Mizoram	119	51	170	76	2,51,00,000
25	Nagaland	9	9	18	2	8,20,000
26	Odisha	631	557	1,188	1,112	33,35,60,000
27	Puducherry	0	6	6	0	24,00,000
28	Punjab	32	319	351	313	9,45,75,000
29	Rajasthan	961	1,244	2,205	2,305	35,35,19,250
30	Sikkim	0	11	11	11	38,10,000
31	Tamil Nadu	227	107	334	395	8,12,06,493
32	Telangana	22	364	386	219	3,53,20,000
33	Tripura	22	20	42	40	2,48,20,000
34	Uttar Pradesh	305	396	701	419	3,58,00,008
35	Uttarakhand	163	85	248	221	3,49,75,000
36	West Bengal	74	183	257	209	6,01,90,000
	Grand Total	5,715	9,664	15,379	14,612	3,81,72,93,958